

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 41/241-242/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)**
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)



**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2019**

Name of the Company: Motikumar Harchandrai Nihalani Motikumar through his
Power of Attorney

V/s

Global Dry Fruit Processing Pvt Ltd & Ors

Section of the Companies Act: Section 241-242, of the Companies Act, 2013


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHASHVATA SHUKLA	ADVOCATE	PETITIONER	
2.	Parthshat i/b Udit Vyas	Ado.	Resp.	


ORDER

The parties are represented through their respective Learned Counsel(s).

The counsel for the petitioner seeks time to file rejoinder, as copy of the reply is received recently. Hence, the matter is adjourned for filing rejoinder. Meanwhile, the interim direction issued, if any, by this Tribunal to be continued.

List the matter on 17.10.2019


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 13th day of September, 2019.